

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT – 1

ITEM No.107 – C.P.(CAA)/20(AHM)2024
In
C.A.(CAA)/71(AHM)2023
ITEM No.108 – Inv.P 1(AHM)2024
ITEM No.109 – IA(Co. Act)/55(AHM)2024
In
C.P.(CAA)/20(AHM)2024

Proceedings under Section 230 & 232 of Co. Act, 2013

IN THE MATTER OF:

ICICI BANK LIMITED
(Holding Co.)

.....Applicant

.....Respondent

Order delivered on: 06/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Sandeep Singhi, Adv in C.P.(CAA)/20(AHM)2024
	: Mr. Kausik Chatterjee, Adv. in (Inv.P/1/2024)
	: Mr. Salil Thakore, Adv. a/w.
	: Mr. Aneesh Sadhwani, Adv. in (IA(Co. Act)/55/2024)
For the Respondent	: Mr. Mihir Thakore, Sr Adv., a/w.
	: Mr. Rashesh Sanjanwala, Sr. Adv. in (Inv.P/1/2024)
	: Mr. Saurabh Soparkar, Sr. Adv, in IA(Co. Act)/55/2024)
For RD Office	: Mr. Shiv Pal Singh, Dy. Director
For the Income Tax Dept.	: Ms. Kinjal Vyas, Advocate for
	: Ms. Maithili Mehta, Advocate

ORDER
(Hybrid Mode)

C.P.(CAA)/20(AHM)2024

Notice was issued and service report has been filed. In response to the same RD office has filed its report on 05.06.2024 vide inward diary No. R-231 to which the Petitioner Company has also filed reply affidavit on 05.06.2024 vide inward diary No.

4481. The copy of which has been received by the RD Office and confirmed by the Dy. Director. No response has been received from the Income Tax Department.

Learned Counsel for the Income Tax Department has sought and granted two weeks' time to file reply.

Further, it has been apprised by the Petitioner Company that matter qua the ICICI Securities Limited is pending before the Hon'ble NCLT, Mumbai Bench which is under consideration and next date is 12.06.2024.

Further, it has been apprised that Class Section Suit being No. CP No. /92/245/PB/2024 filed by some of the shareholders of the ICICI Securities Limited is pending before the NCLT, Delhi Principal Bench and listed for further hearing on 02.07.2024.

Re-list on 27.06.2024

Inv.P 1(AHM)2024

This intervention application is filed under Rule 11 of the NCLT Rules by the applicant seeking intervention by one Mr. Manu Rishi Gupta claiming to be shareholder of ICICI Bank Limited of 200 shares and ICICI Securities Limited of 10,000 Shares.

Issue notice to the Respondent herein/Petitioner Company. Ld. Sr. Counsel appeared for the Respondent herein/Petitioner Company and accepted the notice. Learned Senior Counsel raised preliminary objection qua the maintainability of the present application and filed reply on the issue of maintainability.

Learned Counsel for the applicant sought and granted 7 days' time to file rejoinder, with advance copy to the opposite counsel.

Re-list on 27.06.2024

IA(Co. Act)/55(AHM)2024

This application is filed under Section 230 and 420 of the Companies Act and Rule 11 of the NCLT Rules by the applicant seeking rejection of scheme/certain relief thereof.

Issue notice to the Respondent herein/Petitioner Company. Ld. Sr. Counsel appeared for the Respondent herein/Petitioner Company and accepted the notice. Learned Senior Counsel raised preliminary objection qua the maintainability of the present application and filed reply on the issue of maintainability.

Learned Counsel for the applicant sought and granted 7 days' time to file rejoinder, with advance copy to the opposite counsel.

Re-list on 27.06.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)